

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5866/2022

(Arising out of impugned final judgment and order dated 17-05-2022
in CRR No. 2615/2017 passed by the High Court At Calcutta)

USHA CHAKRABORTY & ANR.

Petitioner(s)

VERSUS

STATE OF WEST BENGAL & ANR.

Respondent(s)

IA No. 87461/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 87460/2022 - EXEMPTION FROM FILING O.T.)

Date : 01-11-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMARFor Petitioner(s) Mr. Anupam Lal Das, Sr. Adv.
Mr. Ravi Sharma, AOR
Mr. Shoumendu Mukherji, AOR
Mr. Anjani Kumar Rai, Adv.
Ms. Megha Sharma, Adv.
Ms. Madhulika Rai Sharma, Adv.
Mr. Ashish Dixit, Adv.For Respondent(s) Ms. Nandini Sen Mukherjee, AOR
Mr. Supratik Sarkar, Adv.
Ms. Anindita Mitra, AORUPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(MONIKA DEY)
COURT MASTER (NSH)(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS